

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**APPEAL NO. 162 OF 2015 &
IA NOS. 260 & 314 OF 2015**

Dated: 11th February, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:-

Adani Power Maharashtra Ltd.

....Appellant(s)

Versus

Maharashtra Electricity Regulatory Commission &Anr.

....Respondent(s)

Counsel for the Appellant(s)

:

Mr. Amit Kapur &
Ms. Poonam Verma
Mr. Gaurav Dudeja

Counsel for the Respondent(s)

:

Mr. Buddy A Ranganadhan
Mr. Raghu Vamsy for R-1

Ms. Ramni Taneja
Mr. Udit Gupta for R-2

ORDER

Learned counsel for the State Commission is stated to be in some difficulty. We record that Mr. Amit Kapur, learned counsel for the Appellant has strongly resisted for adjournment of the matter. We find substance in the contention of the learned counsel for the Appellant. However, as a last chance, we adjourn the matter to **22.02.2016**.

**(I.J. Kapoor)
Technical Member**

ts/dk

**(Justice Ranjana P. Desai)
Chairperson**